

FORM NO. 110

[See rule 186]

Application for change of purpose of accumulation or setting apart of income under section 342(5)

Part A: Particulars of the Applicant			
1.	Name:	<i>(refer Note 1)</i>	
2.	Address:	<i>(refer Note 2)</i>	
3.	Permanent Account Number (PAN):		
4.	E-mail Id:		
5.	Contact Number:	Country Code	Number

6.	Part B: Details of amount accumulated or set apart and proposed change in purpose										
Sl. No.	As per Form No. 109						Proposed change				
	Tax Year of accumulated/ setting apart	Date of filing Form No. 109	Acknowledgment Number	Ending tax year	Amount accumulated/ set-apart	Amount accumulated/ set-apart that remains unapplied	Amount accumulated/ set-apart for which change of purpose is requested [Amount cannot be greater than amount in column G]	Original purpose	New purpose	Date of Resolution passed by trustee/Governing body/Managing committee	Reason for change of accumulation
A	B	C	D	E	F	G	H	I	J	K	L

Verification	
<p>I, _____, holding PAN _____, solemnly affirm that to the best of my knowledge and belief, the information given in the certificate is correct and complete and is in accordance with the provisions of the Act. I further declare that I am making this certificate in my capacity _____ (designation) and I am also competent to issue this certificate.</p>	

Place:
Date:

Signature:
Name:
Designation:

Notes:

1. The name shall include full name of the Applicant being registered non-profit organisation.
2. The address shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state, country and pin code.
3. This form is to be applied to the Assessing Officer and should be signed by a trustee/ principal officer.
4. Some of the information in the form would be pre-filled to the extent possible.
5. The amount mentioned in this form is to be filled in rupees unless stated otherwise.